

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
NEW DELHI

CCP No. 193/89 in re  
OA 1174A/86  
Ms. Neera Mehta Shri. Anis Suhrawardy  
APPLICANT(S) COUNSEL

Secretary, Ministry of Railways. VERSUS  
RESPONDENT(S) COUNSEL

S

Date	Office Report	Orders
		<u>24.10.1989</u> Present: None. List the matter for admission on 30.10.1989, as learned counsel for the petitioner is not available today.  <i>B.C. Mathur</i> ( B.C. Mathur ) Vice-Chairman (A) <i>Amitav Banerji</i> ( Amitav Banerji ) Chairman "SRD" Present: None. Admit. Issue notice on the CCP, returnable within a month. Personal presence of the respondents at present is not necessary, but they must appear through counsel.  List the matter on 4.12.89 for directions.  <i>B.C. Mathur</i> ( B.C. Mathur ) Vice-Chairman (A) <i>Amitav Banerji</i> ( Amitav Banerji ) Chairman "SRD"

Date	Office Report	Orders
		<p style="text-align: center;">(3)</p> <p><u>4.12.1989.</u></p> <p>Applicant through counsel Shri Anis Subrawardy.</p> <p>Shri Jagjit Singh who represents the Railways is said to be away to the Supreme Court. List this matter on 5.12.1989.</p> <p>(P.C.Jain) Member (A) 4.12.1989.</p> <p>(Amitav Banerji) Chairman 4.12.1989.</p>
		<p><u>5.12.89</u></p> <p>Present: None.</p> <p>Mr. Sudan had yesterday inform us that Mr. Jagjit Singh is appearing for the respondents-Railways in this case. His name has not been shown in the cause list. Let this matter be listed again on 6.12.89 showing the name of Mr. Jagjit Singh, counsel for the respondents.</p> <p>( P.C. Jain ) Member "SRD"</p> <p>( Amitav Banerji ) Chairman</p>
		<p><u>5.12.89</u></p> <p>Petitioner through Shri Anis Subrawardy, counsel.</p> <p>Respondents through Shri Jagjit Singh, counsel</p> <p>Shri Jagjit Singh appearing for the respondents stated that he would personally go to the respondents' office and seek fresh instructions in the matter for settling this CCP.</p> <p>List the matter on 19.12.89 for directions.</p> <p>( P.C. Jain ) Member "SRD"</p> <p>( Amitav Banerji ) Chairman</p>

19.12.89

CCP 192/89 in  
CCP 193/89 in  
OA 1176/86

CCP 193/89 in  
OA 1174/86

631

Petitioner through Shri B.S. Maine, Counsel  
( in CCP No. 192/89).

Petitioner through Shri Anis Subrawardy, Counsel  
( in CCP 193/89).

Respondents through Shri Jagjit Singh, Counsel  
( in both CCPs).

Heard learned counsel for the parties. Mr. Jagjit Singh appearing for the Railways stated that there are three applicants in CCP No. 193/89 and one applicant in CCP No. 192/89, who are to be taken back in service. They will be taken back in service within a fortnight.

In view of the above statement of the Learned counsel for the Respondents, we do not see any reason to proceed further with these CCPs. CCPs No. 192/89 and 193/89 are accordingly disposed of. Notice of Contempt is discharged.

SRD

( F.C. JAIN )  
NUMBER

( AMITAV BANERJI )  
CHAIRMAN